## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH Original Application No. 2934 of 1997

New Delhi, this the 22nd day of December, 1997

Hon'ble Mr. N. Sahu, Member (Admnv)

Shri Y.K.Sharma S/o late Shri Bhim Sen Sharma, retired as Announcer Grade-I, AIR New Delhi, resident of C 150/155, Lajpat Nagar, Part-I, New Delhi - 110 024

-APPLICANT

(By Advocate - Shri S.Y.Khan)

## Versus

- 1. Union of India Through: Secretary to the Govt. of India, Ministry of I & B, Shashtri Bhawan, New Delhi.
- 2. Director, External Services Division, Broad Casting House, Parliament Street, New Delhi.

-RESPONDENTS

## ORDER (Oral)

## By Mr.N. Sahu, Member (Admnv) -

Respondent no.2 Director External services Broad Casting Division(in short 'ESD'). Parliament Street, New Delhi did not consider payment of extra remuneration for translation work rendered by the applicant on Commentary/Press Review for Hindi Unit of External Services Division (ESD), All India Radio, New Delhi for the period from 3.7.1978 31.12.1989 The learned counsel has brought to my notice an order of the Director of Programmes on behalf of the Director General, All India Radio. dated 25.1.1996 approving the payment of extra remuneration for the said translation work rendered by the applicant as Announcer Grade-I with effect from 3.7.1878 to December, 1989 at the rate of Rs.25/- per day. He has also brought to my notice a second order

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of the Director General dated 22.7.1996 addressed to the Director, ESD, AIR, New Delhi directing payment to the applicant. In spite of both these orders, no payment was made by the Director, ESD, AIR New Delhi. A representation dated 26.8.96 was also submitted by the applicant to the Director, ESD, AIR, New Delhi enclosing therewith details of payment he expected with the said orders. This application can be disposed of by issuing a simple direction to the Director, ESD, AIR New Delhi.

I accordingly direct the Director, ESD, AIR, 2. New Delhi to consider the applicant's claim accordance with the orders dated 25.1.1996 and 22.7.96 issued by the Director of Programmes and Director General, All India Radio, New Delhi respectively as referred to above; and finalise payments to be made in accordance with the said orders and also in accordance with the rules and quidelines on the subject within four weeks from the date of receipt of a copy of this order. The Director, ESD, AIR, if for any reason or by virtue of any rule or quideline finds himself unable to comply with the said orders he shall communicate to the applicant a detailed and reasoned order within the said period of four weeks. The question of payment of interest will also be decided by the Director, ESD, AIR in accordance with the rules and guidelines on the subject particularly on a consideration as to whether the payment referred to above is attributable to any administrative lapse or not. On this aspect also a speaking order should be passed by the Director, ESD, AIR. The applicant 15

hereby given liberty either to revive this O.A. or to file a fresh O.A. depending on the communication made by the Director. ESD, AIR to him. The O.A. is disposed of on the above lines of the admission.

(N. Sahu) Member (Admnv)

rkv.